

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

59/252/ND/2018

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**SH. R. VARADHARAJAN**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
21.02.2018**

**NAME OF THE COMPANY: M/s. Soyuz Healthcare Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 252**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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Present: Mr. Himanshu Harbola, Advocate for the Petitioner

**ORDER**

Ld. Counsel for the petitioner is present. It is submitted by the Ld. Counsel for the Petitioner that the ROC has also been served on 26.12.2017 and pursuant to the service, they have not appeared before this Tribunal. Reply in terms of the order has also not been filed as such. Last opportunity is given to the ROC to file its reply failing which the matter will be proceeded with and disposed off on merits.

To come up on 6<sup>th</sup> March, 2018.

-S-d-v  
**(Deepa Krishan)**  
**Member (T)**

-S-d-v  
**(R. Varadharajan)**  
**Member (J)**